MR. DEPUTY CHAIRMAN: Your objection is not necessary here. The Minister is only trying to explain the background of the amendment as proposed earlier and the decision of the Lok Sabha.

SHRI B. S. MURTHY: I was only telling you that all the Members in the Lok Sabha said, "Take it only for three years", and we accepted the amendment. (Interruptions). This is the only thing.

Therefore, Sir, I would request all honourable Members to give their consent to this innocuous and helpful motion which will be used as carefully as Members would desire. Thank you, Sir.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill further to amend the Requisitioning and Acquisition of Immovable Property Act, 1952, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

DEPUTY CHAIRMAN: We MR. shall now take up the clause by clause consideration of the Bill.

Clauses 2 and 3 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI B. S. MURTHY: Sir, I beg to move:

"That the Bill be passed."

The question was proposed.

श्रीस्नदर सिंह भंडारी: उप सभापति जो, तीसरे वाचन के समय मेरा निवदन है कि इस बिल की मंगा इमरजेंसी के लिए ग्रौर मुरक्षा की ग्रावश्यकताग्रों के लिए हैं। ग्रभी तक इसका व्यवहार सुरक्षा मंत्रालय के ग्रतिरिक्त ग्रन्य मवालयों की ग्रावण्यकताग्रों के लिए ग्रधिक हुग्रा है। म इस वात को फिर से रखना चाहता हूं कि सुरक्षा की ग्रावश्यकताग्रों को ग्रन्य मंत्रालयों की ग्रावश्यकता के समकक्ष मानना

कदापि स्वीकार नही किया जा सकता ग्रौर इसलिये मै फिर से निवेदन करूगा कि इस बिल का उपयोग मुरक्षा की <mark>ग्राव</mark>श्यकताओं के लिए हो । ग्रौर सुरक्षा की ग्रावश्यकताए समाप्त होते ही उसे प्रापर्टी का डिरिक्वीजीशन करकें जहां तक हो सके उन्ही लोगो को फिर से दिया जाय जिनमे उस सरक्षा की ग्रावण्यकताग्रों के लिए रिक्वीजीशन किया गया था ।

SHRI CHITTA BASU: Sir, T would simply once again request the henourable Minister to look into the two examples I have cited. One is in the district of Nadia and the other is in the district of 24-Parganas where the cultivators should be allowed to cultivate the land and harvest the crop. The Minister should look into the matter and take necessary steps.

S\_IRI B. S. MURTHY: It has already been taken note of.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

MR. DEPUTY CHAIRMAN: Now, the next item of the business is the Press Council (Amendment) Bill. 1970.

## REFERENCE TO NOTICE OF MO-TION ON HARYANA

SHRI M. P. BHARGAVA (Uttar Pradesh): Mr Deputy Chairman, be-fore you take up the next item I have to bring to the notice of this House that a motion on Haryana has been admitted in the Lok Sabha and the debate will take place at 4 p.m. tomorrow. My submission is that a simultaneous discussion should take place here also at 4 p.m.

श्रा सुन्दर सिंह भंडारी (राजस्थान) : श्री भागव के द्वारा उठाए गए इस प्रस्ताव का मैं सिमर्थन करता हूं। राज्यसभा में ग्रगर हम विभिन्न विधान सभाग्रों ग्रथवा विभिन्न राज्यों मैं किए गए गवर्नर के कार्यों के सम्बन्ध में भी चर्चा नहीं कर सकते तो इस राज्यसभा की ग्रावश्यकता ही कई बार संकट में पड़ जायेगी। इसलिए मै चाहूगा कि राज्यसभा के उस स्थान को सुरक्षित बनाए रखने के लिए हमको कल सुबह से ही उस पर विचार प्रारम्भ करना चाहिए।

REFERENCE TO NOTICE OF MO-TION ON INDIANISATION OF MUSLIMS

SHRI BHUPESH GUPTA (West Bengal): What happens to my motion which was included in the list of business that went to the Business Advisory Committee, the motion on Indianisation of Muslims? I can modify it in a particular manner, but nothing is there. I do not object to Haryana being discussed. Surely honourable Members wanted it. All right. But I would like to ask that my matter should also be taken. I am surprised that nothing of it has come out. I thought that it was considered. The Business Advisory Committee's function is to allot time. The motion was admitted and the Business Advisory Committee has been asked to give time. So far no intimation has been given to me with regard to the time. If my friends want priority for Haryana, I have no objection to that. Let them have it. Let that thing be discussed.

SHRI OM MEHTA (Jammu and Kashmir): We have no objection. It is for the Chair to decide.

MR. DEPUTY CHAIRMAN: When the Government has no objection for Haryana being discussed in the House . . .

SHRI BHUPESH GUPTA: But what about my motion?

SHRI OM MEHTA; We have no objection to it.

## on Indianisation of Murlims

MR. DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, when there is an understanding amongst all Members that there should be a discussion, let us not proceed with this. I think the Chairman will be able to find some time for a discussion on Haryana affairs also.

SHRI M. P. BHARGAVA (Uttar Pradesh): The point at issue is we must have a simultaneous discussion here tomorrow. We have discussed in the past quite a number of subjects simultaneously. So we want to discuss Haryana also simultaneously.

4 P.M.

SHRI SUNDAR SINGH BHAN-DARI (Rajasthan): After this Bill is disposed of, we can take up the Motion.

SHRI BHUPESH GUPTA: Sir, the general desire is that Haryana should be discussed, friends here feel that way; therefore it can be taken up. I have my point of view to express. I should like also to have the statement by the Governor or for that matter by the Chief Minister to be made available to us.

MR. DEPUTY CHAIRMAN: The question of time will be decided by the Chairman and we will try to fix some time for the discussion of these matters.

श्री नेकी राम (हरियागाः) : ग्राप के द्वारा हाउस से भी यह प्रार्थना करूंगा कि क्या स्पीकर के ऊपर यहां डिम्कशन हो सकता है ?

श्री सुन्द्रर सिंह भंडारी : स्पीकर की बात नहीं है, गवर्नर ने हाउस प्रोरोग किया है ।

SHRI BHUPESH GUPTA: The constitutional provision is quite clear.

MR. DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, it is not necessary to go into the merits or the demerits of it now.

SHRI BHUPESH GUPTA: Why I ask for it is because we have got the prorogation order by the Governor. Our position is well known that the Governor must act on the advice of the Council of Ministers, whether it is for or against.